

(IOC) has rejected the proposed amendments to Indian Olympic Association (IOA) constitution on tainted administrators, made during its extraordinary general body meeting;

(b) if so, the details thereof; and

(c) whether it is also a fact that to safeguard the interest of the tainted officials the Indian Olympic Association had diluted the proposed amendments and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH) : (a) to (c) As per letter dated 15.11.2013, IOC had conveyed to suspended IOA that the specific amendment to the IOA constitution, adopted in the Extraordinary General meeting of suspended IOA held on 27.10.2013 concerning any IOA member charge-framed by any court in India with respect to an offence which is of serious nature under the Indian Penal Code/Prevention of Corruption Act, was not satisfactory and did not meet the IOC's requirements. Accordingly, IOC has conveyed to IOA that, in these circumstances, the IOC was not in a position to approve the new IOA constitution until the articles were amended according to IOC's requirements. IOC asked IOA to meet again in a General Assembly before 10th December, 2013 and adopt these amendments as per IOC's requirements. Pursuant to IOC's communication dated 15.11.2013, IOA has at its meeting of General Body held on 8th December, 2013 approved the amendments with regard to charge-framed persons contesting for IOA elections and sent the revised amendments to IOC for approval. IOC has given conditional approval. Further action in the matter needs to be taken by IOA. IOA has agreed to hold elections on 9th February 2014.

Bharat Ratna for Dhyan Chand

1544. SHRI SHYAMAL CHAKRABORTY : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Government has any plan to recommend the name of legendary Hockey Player Major Dhyan Chand for Bharat Ratna award;

(b) if so, by when; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH) : (a) to (c) The Ministry of Youth Affairs and Sports has in July, 2013 recommended the name of Late Major Dhyan Chand to Prime Minister for considering him for the 'Bharat Ratna Award' for his outstanding achievements in the field of sports.

Sexual harassment of women sports-persons

1545. DR. T.N. SEEMA : Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state :

(a) whether Government has received any complaints regarding sexual harassment of women sportspersons in various sports bodies;

(b) If so, the state-wise details of the complaints and action taken against the offenders; and

(c) the mechanism existing with Government to deal with the cases of sexual harassment of sportspersons?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRASINGH) : (a) and (b) Sir, during the past, a few cases of sexual harassment of women sportspersons in various sports bodies were received by the Government. While action on such complaints including seeking reports from the concerned NSFs and giving suitable advice to NSFs was taken by the Government, state-wise data is not maintained.

(c) In order to bring in transparency and good governance in sports bodies, the Government has issued guidelines which, *inter-alia*, provide for prevention of sexual harassment of women in sports. These guidelines are contained in the National Sports Development Code of India, 2011 (NSDCI) which are effective from 31.1.2011. Under these instructions, the National Sports Federations (NSFs) are to take the following steps :

(i) Notify, publish and circulate in appropriate ways, express prohibition of sexual harassment.

(ii) Include rules/regulations prohibiting sexual harassment in their rules and regulations and provide for appropriate penalties in such rules against the offender.